

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

B

O.A. No. 11/93 to O.A./27/93
~~O.A. No.~~ O.A./27/93 to O.A./33/93 and
O.A./43/93 and O.A./44/93

DATE OF DECISION 12-3-1993

Shri P.G.Patel & others Petitioner

Mr.M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. Patel : Vice Chairman



The Hon'ble Mr. V. Krishnan : Admn. Member

1. Shri P.G.Patel
2. Shri D.M.Patel
3. Shri B.S.Baria
4. Shri A.M.Patel
5. Shri M.S.Patel
6. Shri R.B.Zala
7. Shri J.N.Patel
8. Shri A.V.Baria
9. Shri C.N.Patel

All are the Casual Labourers,

S.D.O.P.,

Nadiad.

.....applicants

(Advocate : Mr.M.S.Trivedi)

versus



1. Union of India through
The Secretary,
Ministry of Telecommunication,
Sanchar Bhavan,
New Delhi.

2. Telecommunication District Manager,
Office of the Telecommunication,
District Manager,
Nadiad.

3. Sub Divisional Officer,
Office of the Sub Divisional Officer,
Telegraphs,
Nadiad.

....respondents

(Advocate : Mr. Akil Kureshi)

ORAL ORDER

O.A./11/93 to O.A./27/93

O.A./27/93 to O.A./33/93 and

O.A./43/93 and O.A./44/93

Date : 12-3-1993

Per : Hon'ble Mr.N.B.Patel,

Vice Chairman



Mr.M.S.Trivedi, learned advocate for
the applicant.

Mr.Akil Kureshi, learned advocate for
the respondents.

Mr.Trivedi states that all the applicants have made representations on or about 5th January, '93. Even if some applicants have not made representations, they may now make it within a period of 2 weeks hereof. All the representations received, and , to be received, by the department may be treated as having been received within time. The representations may be considered and decided as expeditiously as possible. The decisions taken on the representations made by the applicants may be communicated to them in writing and in case of any decision to terminate

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the services of any applicant or applicants, such decisions may not be implemented for a period of 10 days, after communication thereof to the concerned applicant(s). If any of the applicants feels aggrieved by the decision taken on his representation, he will be at liberty to move the Tribunal for revival of his application by filing Miscellaneous Application. This Original Application is disposed of as above.



In view of this order passed in O.A., The M.A. does not survive and stands disposed of accordingly.

Sd/-
(V.Radhakrishnan)
Member (A)

Sd/-
(N.B.Patel)
Vice Chairman

TRUE COPY

Anil Patel
Section Officer
Central Administrative Tribunal
Ahmedabad Bench.